

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/2005/4140/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malaya Deb,
Presiding Officer/ Member,
M.A.C.T., Nalbari

Dated Guwahati, the 9th June, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. MACT/N/172 dtd. 07.06.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 10.06.2022 with station leave permission, with the official vehicle, at own cost, from the evening of 09.06.2022 till the morning of 13.06.2022**, has been granted. Further, your prayer for **cancellation of** earlier granted **casual leave on 07.06.2022**, has been granted as well. The District & Sessions Judge, Nalbari and in his absence the in-charge District & Sessions Judge, Nalbari will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/2005/4141-42/A dated

, 09-06-2022

Copy to

1. The District & Sessions Judge, Nalbari.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)